

Mr. Speaker: Does Government propose to bring before this House any amendments to the present law, pending the other Bill?

Shri M. C. Shah: No, Sir.

TRANSFER OF PARTS OF BIHAR TO WEST BENGAL

*95. **Shri A. M. Thomas:** (a) Will the Minister of Home Affairs be pleased to state whether the resolution of the West Bengal Legislative Assembly regarding the request for the transfer of parts of Bihar to West Bengal has come to the notice of the Government of India?

(b) Are the Central Government taking any steps for the implementation of the request?

(c) Are Government in a position to make a statement on the matter?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). No formal communication has been received from the West Bengal Government. The matter will be considered when such a communication is received.

Shri A. M. Thomas: What is the portion of Bihar that is now sought to be surrendered to West Bengal?

Shri Datar: Enquiries will be made.

Mr. Speaker: He wants notice.

Shri H. N. Mukerjee: In view of the demand for re-delimitation of boundaries between Bihar and West Bengal, is Government contemplating the appointment immediately of a Commission to decide which area should go, on the basis of the principle of linguistic distribution of provinces, to West Bengal.

Shri Datar: No.

Shri A. M. Thomas: How did the Bihar Government receive the resolution passed by West Bengal?

Shri Datar: We are not in a position to know the opinion of the Bihar Government.

STANDARDS IN UNIVERSITIES

*96. **Shri A. M. Thomas:** (a) Will the Minister of Education be pleased to state whether comments and suggestions have been received from universities and State Governments to the Draft Bill for the co-ordination and determination of standards in universities?

(b) Have any protests been received from the universities or State Governments to the contemplated legislation?

(c) When do Government intend to introduce the Bill?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes.

(b) Yes.

(c) The matter is under consideration.

Shri A. M. Thomas: What is the nature of the protests lodged by various universities and State Governments?

Shri K. D. Malaviya: The main objections of the State Governments, the universities, and the Inter-Universities Board were that the Bill infringes the autonomy of the Universities and encroaches upon the rights of State Governments.

Shri A. M. Thomas: May I know whether the Inter-Universities Board which met in Madras considered this question and whether the Educational Adviser to the Government of India attended that meeting?

Shri K. D. Malaviya: Yes, they met and considered this thing.

Shri A. M. Thomas: What is the resolution of the Inter-Universities Board regarding this?

Shri K. D. Malaviya: It is a long resolution that they passed, and it has made certain suggestions to the Government.

Shri A. M. Thomas: May I know whether there is any foundation in the reported statement that the Bill is going to be dropped?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): No.

Shri H. N. Mukerjee: May I know what is going to happen in regard to the implementation of the Radhakrishnan Commission's recommendations on University education?

Shri K. D. Malaviya: The whole question will be considered in a conference which is going to be convened very shortly under the chairmanship of the Minister of Education.

Shri H. N. Mukerjee: How long is it going to take, roughly?